

O.A. No. 285/2025

In the matter of:
Shiv Kumar Dubey

Applicant

Versus

Union of India & Ors

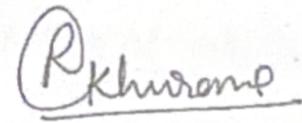
Respondent

INDEX

Sr. NO.	PARTICULARS	PAGE NO.
1.	Additional Reply of Respondent No. 4 (Haryana State Pollution Control Board) in compliance of order dated 08.10.2025 & 30.10.2025	1-7
2.	Annexure-R-1	8
3.	Annexure-R-2	9-10
4.	Annexure-R-3	11-12
5.	Annexure-R-4	13-14
6.	Annexure-R-5	15-16
7.	Annexure-R-6	17
8.	Annexure-R-7	18

Filed By:

Date: 10.12.2025

Rahul Khurana, Advocate
Counsel for Respondent no.4

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 285/ 2025

In the matter of:

Shiv Kumar Dubey

Applicant

Versus

Union of India & Ors

Respondent

SUPPLEMENTARY REPLY ON BEHALF OF RESPONDENT NO.
4 (HARYANA STATE POLLUTION CONTROL BOARD) IN
COMPLIANCE OF ORDER DATED 08.10.2025 & 30.10.2025

MOST RESPECTFULLY SHOWETH:

1. That after considering reply, rejoinder and submissions of the parties, this Hon'ble Tribunal passed order dated 30.10.2025. The relevant portion of order dated 30.10.2025 is reproduced as under:-:

"2. Learned Sr. Counsel for the applicant has submitted had HSPCB has passed closure orders and has carried out sealing of the concerned units but the units are operating in violation thereof.

3. HSPCB is directed to take appropriate action and ensure due compliance with closure orders passed by it and file appropriate response in this regard at least one day before the next date of hearing.

4. List on 11.12.2025 for final hearing.

5. Pleadings may be completed before that date and if any response /additional response is to be filed by any of the other respondents, then the same may be filed within two months and in case any rejoinder to the same is to be filed by the applicant, then the same be filed within next one month and no further adjournment will be granted for this purpose."
2. That present additional reply is being filed through Ms. Akansha Tanwar, Regional Officer, HSPCB, Gurugram who is authorized and competent to file the same on behalf of answering respondent.

3. The present reply is being submitted in continuation of the filing dated 07.10.2025, incorporating the aspects of revisit and compliance, including the fresh closure compliance of the units mentioned at Serial Nos. 7 and 8, in accordance with the directions of the Hon'ble NGT dated 30.10.2025. That updated chart of action taken after re-visit is given as below:-

Sr. No.	Name of the Unit	Activity involved	Status of Consent to establish & Consent to operate	Operational/Closed/Dismantled during inspection on 27.06.2025	Status of DG set	No. & date of issuance of closure order Date of compliance of closure order	Action Taken
1.	S.S. Carrier/D HRUV Traders (R-10)	Building Material Trader	CTE/CTO not required	Operational	No Dg set found	--	Not applicable
2.	Chauhan Materials (R-11)	Building Material Trader	CTE/CTO not required	Dismantled	No Dg set found	--	Not Applicable
3.	Himanshu Building Material (R-12)	Building Material Trader	CTE/CTO not required	Dismantled	No Dg set found	--	Not Applicable
4.	Mahadev Materials Supplier (R-13)	Building Material Trader	CTE/CTO not required	Dismantled	No Dg set found	--	Not. Applicable
5.	Dealing Monster (R-14)	No information available	NA	Dismantled	No Dg set found	--	Not Applicable
6.	Detailing addicts	Servicing of Vehicles,	Covered	Operational	DG set	Closure Order dated	Unit was sealed alongwith

	(R-29)	Washing and Detailing		(now closed)	found	19.08.2025 Compliance Report 25.08.2025	dt 19.08.2025 Unit was visited again on 03.12.2025 and unit found dismantled at site, (Annexure R-1)
7.	R.S. Automobiles (R-15)	Dry Servicing of Vehicles	Covered	Operational	No Dg set found	Closure Order dated 02.12.2025 (Annexure R-2) Compliance Report dt 03.12.2025 (Annexure R-3)	Unit was visited on 03.12.2025 for compliance of closure order 02.12.2025 & unit found dismantled at site.
8.	3 M Car Care (R-16)	Dry Servicing of Vehicles	Covered	Operational	No Dg set found	Closure Order dated 25.11.2025 (Annexure R-4) Compliance Report dt 03.12.2025 (Annexure R-5)	Unit was visited on 03.12.2025 for compliance of closure order 25.11.2025 & unit found dismantled at site.
9.	Car Zone Motors	Pre Owned Car	CTE/CTO not required	Operational	No Dg set found	--	Not Applicable

	(R-17)	dealers					
10.	Nature Vibe-Restaurant (R-18)	Restaurant	NA	Dismantled	No Dg set found	--	Not Applicable
11.	Gaddicart Car (R-19)	No information available	NA	Dismantled	No Dg set found	--	Not Applicable
12.	Motor Spare Parts (R-20)	Car Spare parts Shop	CTE/CTO not required	Operational	No Dg set found	--	Not Applicable
13.	Elite Medical (R-21)	Medical Shop	CTE/CTO not required	Operational	No Dg set found	--	Not Applicable
14.	Deluxe Point (R-22)	No information available	NA	Dismantled	No Dg set found	--	Not Applicable
15.	Yokobama Big Wheels (R-23)	Tyre alignment, balancing and Tyre changing	CTE/CTO not required	Operational	No Dg set found	--	Not Applicable
16.	Shri Ram Estate (R-24)	Real Estate Office	CTE/CTO not required	Operational	No Dg set found	--	Not Applicable
17.	Shree Shyam Enterprises (R-25)	Retail Shop of Paint and Hardware	CTE/CTO not required	Operational	No Dg set found	--	Not Applicable
18.	Dry Cleaner Blue Bar (Blue Berry Laundry)	Dry Cleaner and Laundry Shop	Covered	Operational	No Dg set found	Closure Order dated 19.08.2025 25.08.2025 (Unit found)	Unit was visited on 25.08.2025 in compliance of

	and Drycleaners) (R-26)					dismantled at site)	closure order issued by H.Q dated 19.08.2025 and unit was found dismantled at site. Unit was visited again on 10.12.2025 and unit found dismantled at site. (Annexure R-6)
19.	We Design Dream (R-27)	No information available	NA	Operational	No Dg set found	--	Not Applicable
20.	Shree Shyam Steels (R-28)	Steel Wire, TMT Bars Retail Shop	CTE/CTO not required	Operational	No Dg set found	--	Not Applicable
21.	Hamza Pets World (R-30)	Selling of Pets	CTE/CTO not required	Operational	No Dg set found	--	Not Applicable
22.	Shiv Materials (R-31)	Building Material Trader	CTE/CTO not required	Operational	No Dg set found	--	Not Applicable
23.	Bhardwaj Building Materials (R-32)	Building Material Trader	CTE/CTO not required	Operational	No Dg set found	-- --	Not Applicable
24.	Moong Fali Café (Not	Restaurant	Covered	Operational	No Dg set found	Closure Order dated 27.08.2025 Compliance	Unit was sealed on 09.09.2025 in

	Party)					Report 09.09.2025	dt compliance of closure order dated 27.08.2025 Unit was visited again on 03.12.2025 and unit found dismantled at site. (Annexure R-7)
25.	Kar Ades (Not Party)	Car accessory shop	CTE/CTO not required	Operatio nal	No Dg set found	--	Not Applicable

In view of the above stated facts and circumstances mentioned herein above, it is prayed to take on record the present supplementary reply. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.



Regional Officer
Gurugram North
For Respondent No.4

Place: Gurugram
Dated: 10 .12.2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 285/2025

SHIV KUMAR DUBEY

Applicant

Versus

Union of India & Ors

Respondent

AFFIDAVIT

I, Akansha Tanwar, Regional Officer, Haryana State Pollution Control Board, Gurugram (North) aged about 36 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying additional reply which has been drafted under my instructions.

Akansha

Deponent

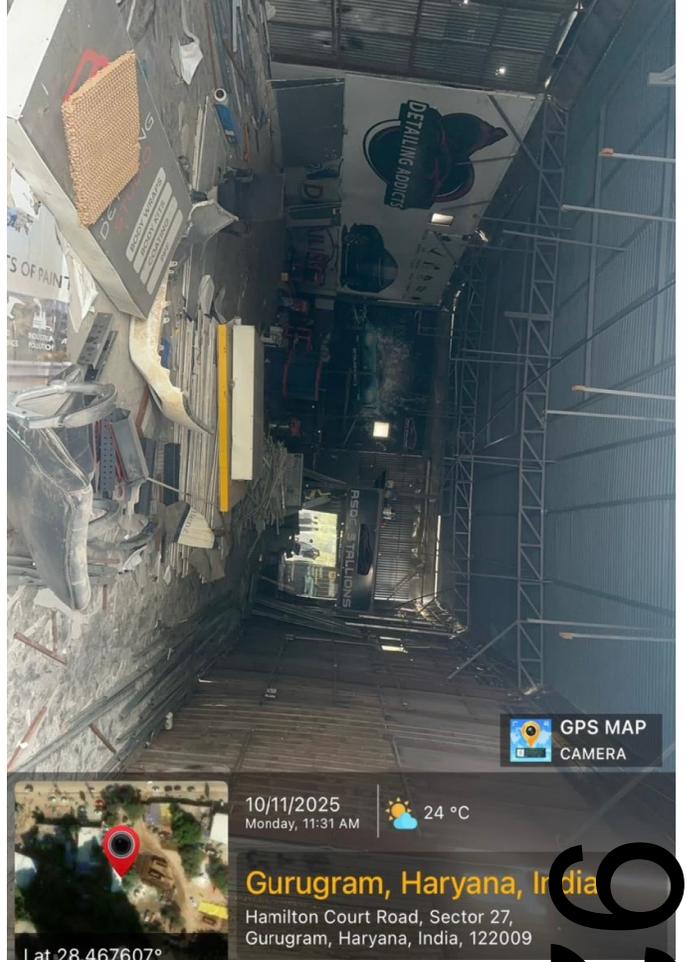
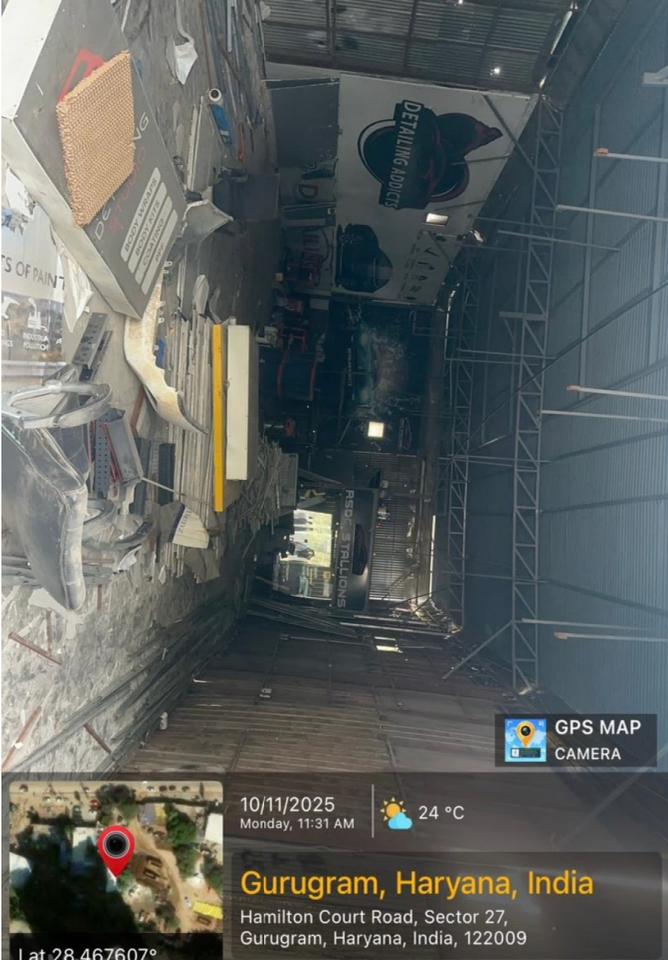
Verification:

Verified at Gurugram on day of 10th December, 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.



Akansha

Deponent



929

Inspection no. : 125435378
HROCMMS ID : 25GUNO5360100



Haryana State Pollution Control Board

C-11, SECTOR-6, PANCHKULA

PHONE:-0172-2577870-73,FAX-NO-2581201

E-mail:-Hqhspcb@hspcb.org.in

Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

CLOSURE ORDER

Whereas, R S Automobile (All Type of Car Works), Shop No. 8, DLF Phase IV, Near Hamilton Court, Gurugram, Haryana has established and operating a Automobile service stations/ Workshops at Shop No. 8, DLF Phase IV, Near Hamilton Court, Gurugram, Haryana which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 01-Oct-2025 and reported the following violations made by the unit under :-

During inspection found that unit operating without obtaining CTE/CTO from the Board.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2025/INS/125435378SCNCC001 dated 06/11/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2025/RO/INS/125435378CONCR001 dated 12-Nov-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s R S Automobile (All Type of Car Works) Shop No. 8, DLF Phase IV, Near Hamilton Court, Gurugram, Haryana by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

Dated Panchkula, the
23-Nov-2025

[Handwritten Signature]
03-12-2025

Vineet Garg IAS
Chairman

Endst.

Dated:02-Dec-2025

No.:HSPCB/GUR/2025/INS/125435378CONCO005-008

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. R S Automobile (All Type of Car Works) Shop No. 8, DLF Phase IV, Near Hamilton Court, Gurugram, Haryana

HARYANA STATE

JATIND^{Digitally signed}
by
JATINDERPAL
SINGH
Date:
2025.12.02
14:27:28 +05'30'

J P Singh, Sr Environment Engineer
Branch Incharge (HQ)
For Chairman

Compliance report of closure orders passed by Haryana State Pollution Control Board, Panchkula

HSPCB/GUR/2025/INS/125435378.CONC005-008

In compliance of the orders passed by The Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter No. dated 02/12/2025 under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 against M/s. R.S. Automobiles (All Type of Car Works), Shop No. 8, DLF Phase IV, Near Hamilton Court, Gurgaon, Haryana, has been visited on 03/12/2025 to close down the above said unit by the following officers/officials:

- 1. Vishal AEE
2. Navish Lamba FA
3. Sahil Driver
4.

The representative of the unit Sh. Anil (Car Taker) who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:

- 1. Unit has dis mounted from site.
2.
3.
4.

Sh. Anil (Car Taker) the representative of the unit who was present at the time of sealing and closing down the unit has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

- 1. Unit has dis mounted from site.
2.
3.



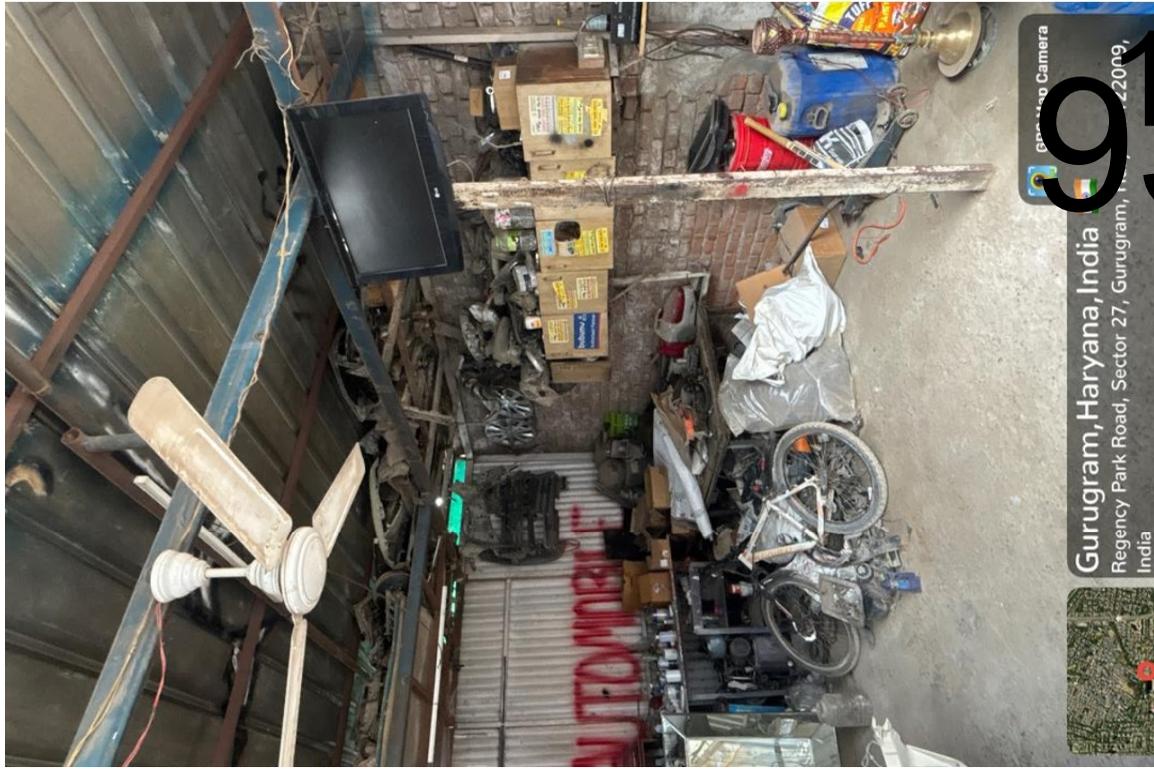
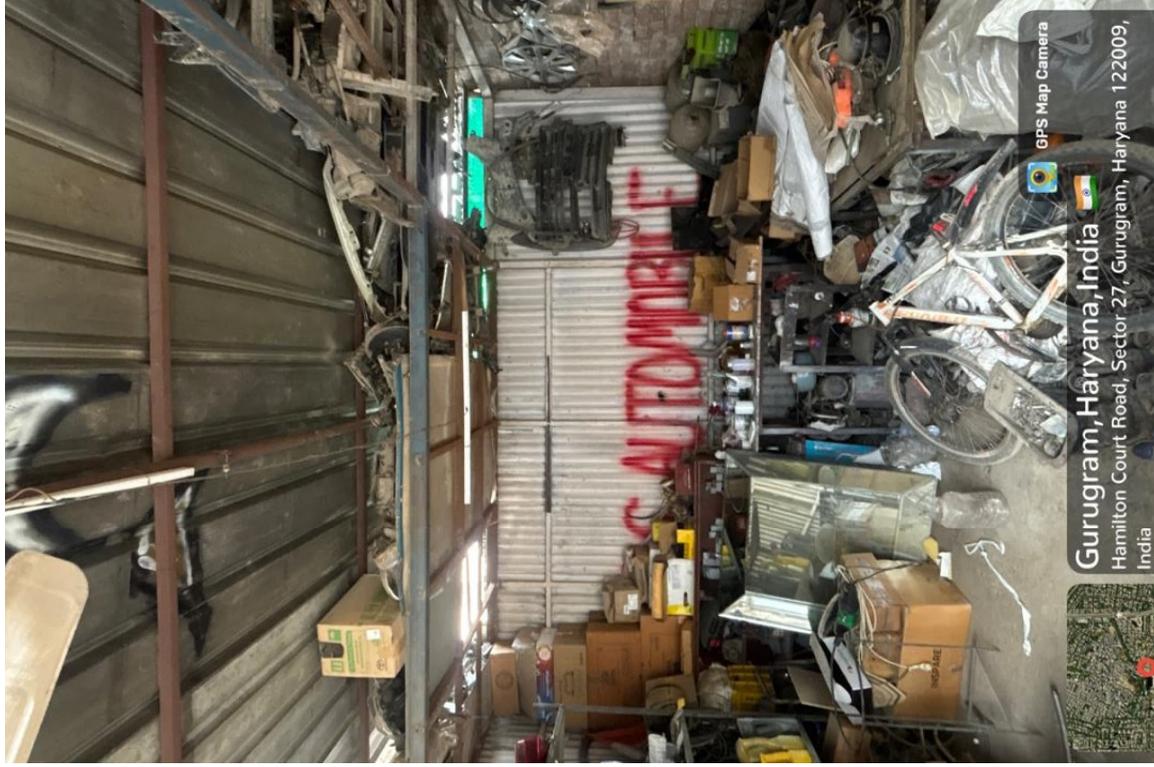
(IMPRESSION OF SEAL USED)

Handwritten signature of Anil and date 03-12-2025

Sig. of Representative of the Unit

Handwritten signature of Vishal

Signature of Officer of HSPCB



9133

12

Inspection no. : 125435596
HROCMMS ID : 25GUNO2496234



Haryana State Pollution Control Board
C-11, SECTOR-6, PANCHKULA
PHONE:-0172-2577870-73, FAX-NO-2581201
E-mail:-Hqhspcb@hspcb.org.in
Website:-HSPCB.ORG.IN, HROCMMS.NIC.IN

CLOSURE ORDER

Whereas, 3M Car Care (A complete Car Repair Workshop), Shop No. 7, DLF Phase IV, Near Hamilton Court, Gurugram has established and operating a Automobile servicing/workshop

at Shop No. 7, DLF Phase IV, Near Hamilton Court, Gurugram which is polluting in nature;

Whereas, the above said unit was visited by the field officer of the Board on 01-Oct-2025 and reported the following violations made by the unit under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981:-

During inspection found that unit operating without obtaining CTE/CTO from the Board.

Whereas, show Cause Notice for closure was issued to the above said unit by Regional Officer Gurgaon North vide his letter HSPCB/GUR/2025/INS/125435596SCNCC001 dated 06/11/2025 but the unit has not submitted the reply;

Whereas, Regional Officer, Gurgaon North vide his recommendation letter number HSPCB/GUR/2025/RO/INS/125435596CONCR001 dated 12-Nov-2025 has recommended for taking closure action against the unit under section 31A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, which has been examined and it has been found that the unit has violated the provisions of Air (Prevention & Control of Pollution) Act, 1981, and Water (Prevention & Control of Pollution) Act, 1974, as mentioned above;

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 33-A of Water (Prevention & Control of Pollution) Act, 1974, and 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the above said unit, M/s 3M Car Care (A complete Car Repair Workshop) Shop No. 7, DLF Phase IV, Near Hamilton Court, Gurugram by sealing its plant / machinery and DG sets(if any) alongwith disconnection of the electric supply and/or water supply of the above said unit, with immediate effect.

In addition to above it is also intimated that non compliance to directions issued under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 and 33-A of Water (Prevention & Control of Pollution) Act, 1974, is an offence.

*** This is system generated certificate ***

03/12/2025

Dated Panchkula, the
23-Nov-2025

Vineet Garg IAS
Chairman

Endst.
No.:HSPCB/GUR/2025/INS/125435596CONCO001-004

Dated:25-Nov-2025

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Gurugram
2. Executive Engineer, DHBVN Operation Division, Gurugram. He is directed to disconnect the electric supply of the above said project of the unit immediately and submit compliance report within 03 days positively.
3. The Regional Officer, Gurgaon North. He is asked to ensure the compliance of closure order immediately and to submit compliance report in this regard within 03 days positively. He will also initiate legal action against the unit for filing prosecution case for the above said violations and will submit the proper and complete case with reasoned recommendation for the same to Head Office immediately.
4. 3M Car Care (A complete Car Repair Workshop) Shop No. 7, DLF Phase IV, Near Hamilton Court, Gurugram

JATIND
ERPAL
SINGH
Digitally signed
by JATINDERPAL
SINGH
Date: 2025.11.25
14:51:45 +05'30'

J P Singh, Sr Environment Engineer
Branch Incharge (HQ)
For Chairman

**Compliance report of closure orders passed by
Haryana State Pollution Control Board, Panchkula**

In compliance of the orders passed by The Chairman, Haryana State Pollution Control Board, Panchkula vide H.O. letter No. *HSPCB/GUR/2025/M.S./125435591.CANCO.001-007* dated *25/11/2025*..... under Section 33-A of Water (Prevention and Control of Pollution) Act, 1974 & under section 31-A of Air (Prevention and Control of Pollution) Act, 1981 against M/s. *3M Car Care (A Complete Car Repair Workshop) At Shop No. 7, DLF Phase IV, Near Hamilton Court Gurgaon*....., has been visited on *03/12/2025* to close down the above said unit by the following officers/officials:

1. *Vishal AEE*
2. *Narush Lamba FA*
3. *Schil Driver*
- 4.

The representative of the unit Sh. *Anil (Car Taker)*..... who is present in person at site, has been intimated about the above said orders and copy of the closure order has been delivered to him. After giving a time for completion of running process the unit has been closed by sealing its plant and machinery and D.G. Set as per detail given below:

- 1.
2. *Unit has dismantled from site.*
- 3.
- 4.

Sh. *Anil (Car Taker)*..... the representative of the unit who was present at the time of sealing and closing down the unit has not shown any stay orders of any court of Law in this regard. However the industry remains in the possession of its owners. They will be themselves responsible for watch and ward of the industry.

1. *Unit has dismantled from site.*
- 2.
- 3.



(IMPRESSION OF SEAL USED)

Anil
03-12-2025
Sig. of Representative of the Unit

Vishal
Signature of Officer of HSPCB



37



9308



Plot 5, Qutab Auto, DLF Galleria Rd, near Qutab Auto, near Hamir
 Road, Sector 28, DLF Phase IV, Gurugram, Haryana 122009, India

Latitude
 29.6768935°

Longitude
 77.08617778°

Time
 10:01:47 AM
 04:31:47 AM

Altitude 244 meters
 Wednesday, 10.12.2025



Gurugram, Haryana, India
 Hamilton Court Road, Sector 27, Gurugram, Haryana 122009, India



Gurugram, Haryana, India
 Hamilton Court Road, Sector 27, Gurugram, Haryana 122009, India



Gurugram, Haryana, India
 Hamilton Court Road, Sector 27, Gurugram, Haryana 122009, India



Gurugram, Haryana, India
 Hamilton Court Road, Sector 27, Gurugram, Haryana 122009, India

039